

[English]

(Interruptions)

MR. SPEAKER: One after one. Shri Basu Deb Acharia will speak now.

SHRI BASU DEB ACHARIA (Bankura): Sir, yesterday killing of one MLA from Bihar was raised in this House. We all condemned that. But what has happened inside the Assembly of Tripura? One MLA was beaten. He was seriously assaulted by Congress—1 MLA inside the Assembly House. It is condemnable. (Interruptions)

MR. SPEAKER: Shri Basu Deb Acharia, you hear me first.

(Interruptions)

SHRI BASU DEB ACHARIA: Sir, is this democracy? The MLA is beaten and assaulted. (Interruptions)

MR. SPEAKER: You hear me first. Listen to me.

SHRI BASU DEB ACHARIA: Yesterday you allowed 15 minutes to raise that matter.

MR. SPEAKER: Can we discuss here about what happened in the Legislative Assembly?

SHRI BASU DEB ACHARIA: The Chief Minister instigated that. Democracy is being murdered there in Tripura. Yesterday you allowed 15 minutes to raise that matter. When MLAs are beaten inside the Assembly House, why are we keeping silent? Chief Minister instigated it. Democracy is being butchered in Tripura.

MR. SPEAKER: This is something unreasonable.

SHRI BASU DEB ACHARIA: Democ-

racy is being butchered in Tripura. MLAs are beaten. They are assaulted. Some women are raped in Tripura. (Interruptions)

Chief Minister instigated it. (Interruptions)

MR. SPEAKER: Are all of you interested in talking together? Shri Basu Deb Acharia, when I am standing, you are expected to sit down. Are all of you interested in talking together? If you are interested, I will allow you. If you are interested in making points, I will allow that also one after the other. First of all, you let me know if supposing something happened in West Bengal Legislative Assembly, will I allow discussion here.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): That also should be allowed, if you allow this! (Interruptions)

SHRI BASU DEB ACHARIA: MLAs are murdered.

[Translation]

SHRI CHOTEY SINGH YADAV (Kanauj): Mr. Speaker, Sir, on the 30th March, we were proceeding to Ayodhya along with the former Chief Minister of Uttar Pradesh, Shri Mulayam Singh Yadav for an on the spot assessment and fact finding in view of ongoing rumours regarding the Ram Janambhoomi Babri Masjid controversy. At Ram Snehi Ghat, about 70 kms. from Ayodhya, the Police stopped and lathicharged us. (Interruptions)

I wanted to know as to what the State Government is doing there. The State Government does not care for the Court verdict and the public opinion. It is creating various misgivings in the minds of legal experts. (Interruptions)

Mr. Speaker, Sir, nearly 250 workers including women were beaten up by the

Police. Women were roughed up by Male Police Constables. We were proceeding to Ayodhya peacefully in our own vehicles to make an on the spot assessment. We were going neither to demolish the temple nor the mosque there.

Similarly, the hon. Members who went there to see the site at Ayodhya were not allowed entry. I would like to request the hon. Minister of Home Affairs to send the Parliamentary delegation immediately, which is scheduled to visit Ayodhya on the 7th April. Otherwise, it is apprehended that the construction work would be completed there soon. In addition, I would also like to request the hon. Minister of Home Affairs to put an end the sorry state of affairs and dismiss the State Government so that both the temple and the mosque could be protected. (*Interruptions*)

MR. SPEAKER: When I am on my legs, why are you speaking.

(*Interruptions*)

[*English*]

MR. SPEAKER: Shri Srikanta Jena, I warn you. You show your intelligence only when I am standing. When I am not standing you may speak it out. What is this? Otherwise you control the House.

One of the Members says that he has been assaulted. Let us hear him. When he is saying something, explaining something, you can hear him. You have already seen that matters of this nature come to the House. We do not complicate but solve them out. Now, supposing one or two Members come and tell me that they are assaulted, I would certainly like to hear them.

[*Translation*]

SHRI RAMSAGAR (Barabanki): Mr.

Speaker, Sir, we were going to Ayodhya peacefully by road to see for ourselves the temples demolished there and the acquisition of disputed land of the mosque. We were lathicharged at a distance of 60 kms. from Ayodhya. A volley of canes were inflicted on us. The hon. Member, Shri Chotey Singh Yadav, suffered multiple injuries on his hand and nearly 150 of our workers were also injured. All this was done just to stop us from going there for an on the spot assessment of their deeds. Both Shri V.P. Singh and Shri Ajit Singh were also prevented from going there. The former Chief Minister, Shri Mulayam Singh or any other hon. Member of this august House wishing to go there cannot go for an on the spot assessment. Just to conceal their deeds, we were inflicted with heavy canecharging and a number of our workers were injured. Ten M.L.As and 150 workers have suffered injuries.

The area D.M. says that he did not order any lathicharge. The incident that took place there was preplanned. I would like to request you to immediately send the Parliamentary delegation of the House as per decision taken earlier. The deeds of the State Government and the facts it is suppressing should become public. The State Government should also be dismissed. I would like to submit that the Parliamentary delegation should be sent before 7th April and stringent action should be taken in the matter. (*Interruptions*)

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, Shri Mulayam Singh Yadav during his tenure as the Chief Minister of Uttar Pradesh was instrumental in brutal killings of unarmed people and seven saints and now he was going there to register his protest. Due to this, there was a lot of tension among people of the area. Had he proceeded to the area, the situation would have gone out of control. That's why the State Government prevented him from going to Ayodhya. When they were proceeding

stopped there was a scuffle between his workers and the police. The workers pelted stones at the police. In the melee ten policemen received injuries and these people also might have suffered minor injuries. I, myself had visited Ayodhya earlier and there was a lot of tension. In order to prevent disturbance, the State Government rightly stopped them from going there.....(*Interruptions*)

SHRIMATI KRISHNA SAHI (Begusarai): .....(*Interruptions*) There is a total breakdown of constitutional machinery in Bihar.....(*Interruptions*) .....The roads in the State have been blocked. Situation in the State is grim. There is a lot of tension in the universities.(*Interruptions*)

The Chief Minister of the State along with his colleagues is shy of coming out. One of their Ministers made a statement that Shri Hemant Sahi did not suffer gunshot injuries. He was a criminal and has been hiding in the hospital. His statement has appeared in the Nav Bharat Times. The Chief Minister of the State should resign. Killings have been going on unchecked there. President's rule should be imposed there.(*Interruptions*)

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, everyday matters relating to Bihar are raised in the House. Even earlier also killings, including that of M.L.As, have taken place in Bihar.(*Interruptions*) During these days, a Harijan, Shri Triloki was shot dead inside his house. In 1988, Chairman of Jharkhand Mukti Morcha, Shri Nirmal Mahto was shot dead in Tatanagar. At that time the hon. Members representing the State did not raise the issue in this august House. Shri Krishna Pradhan murdered a boy of Oraon Community in Ranchi over a land dispute. A case was registered against him under section 302. At that time Shri B.B. Sinha was the I.G. of Police at Ranchi. He got the case hushed up and acquitted the culprit. Simi-

larly, Father Anthony, a former Member of Parliament, was murdered.(*Interruptions*)

Killings have been going on for last 45 years but not a single Government had been dismissed.(*Interruptions*) The poor are being put behind the bars.(*Interruptions*) \*

[*English*]

MR. SPEAKER: What he says is not going on record. Now Shri Devendra Prasad Yadav to speak.

[*Translation*]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, I have come only yesterday evening after visiting the spot of incident about which a discussion is going in the House since yesterday. The hon. lady Member, to whichever party she may belong, has not till now, visited that site. Therefore, I say that though the hon. Members have a right to speak in the House, they should speak with responsibility and facts. A precedent should not be set that the hon. Members deliberately try to raise the tempers and exploit sentiments. I would like explain the full facts of the incident. Such an incident needs to be condemned and the House will also agree with me. Sir, you may send an All Party delegation to Garole, the site of incident. The hon. Members, Shrimati Krishna Sahi and Shrimati Rita Verma should also be associated with it. An All Party delegation should be sent there for inquiry so that the truth is brought out.

The incident was about auction of shops in the city. It was scheduled for 28th March, 1992 in the Hatia Inayat Panchayat in Garole circle.

MR. SPEAKER: You are speaking in this august House and not in a court.